

राज्य, पहले ही से किसी न किसी रूप में शिक्षा उपकर लगा रहे है।

शिक्षा तथा युक्त सेवा मंत्रालय द्वारा 1969 मे स्थापित अध्ययन दल ने, शिक्षा के विकास सम्बन्धी कार्यक्रम के लिए अतिरिक्त साधन जुटाने क सम्पूर्ण प्रश्न पर विचार करके शैक्षिक विकास के लिए स्थानीय साधन जुटाने के हेतु अनेक उपाय सुझाए थे। राज्य और संघीय क्षेत्रों के शिक्षा सचिवों और जन शिक्षा निदेशकों के सम्मेलन ने 1970 मे अध्ययन दल की सिफारिशों पर विचार करने के बाद यह निश्चय किया था कि निशुल्क और अनिवार्य प्रार्थमिक शिक्षा को व्यवस्था करने के लिए सविधान के निदेश को शीघ्र पूरा करने हेतु, ग्रामीण और शहरी क्षेत्रों में शैक्षिक उपकर लगाया जा सकता है। इस प्रकार शिक्षा के विकास हेतु सामुदायिक साधनों को जुटाने के व्यापक कार्यक्रम के एक भाग के रूप में शिक्षा उपकर लगाने के लिए पर्याप्त समर्थन पाया जाता है।

#### Representation by Air India for Relaxation of Travel Restrictions Abroad

\*298. SHRI C. CHITTIBABU : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Air India has represented to Government for relaxation of travel restrictions abroad if Air India's Jumbo Jet operations are to be a success ;

(b) whether the foreign exchange position of our country admits of such relaxation ; and

(c) if not, the reason why the Jumbo Jets were purchased when conditions for their successful operation are not favourable ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :  
(a) No such proposal has yet been received.

(b) The foreign exchange position continues to remain difficult.

(c) The aircrafts were purchased after taking all factors into account including world traffic trends.

#### Scheme for starting New Air Services

\*299. SHRI BISHWANATH ROY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have prepared any new scheme to be undertaken during the next five years for starting new air services , and

(b) if so, the main features thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :  
(a) and (b). Subject to availability of aircraft, development of aerodromes, and commercial considerations it is proposed to introduce air services to several more stations in the country over the next few years.

#### जापान से ऋण

\*300. श्री भूलचन्द डागा : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि

(क) क्या अप्रैल, 1971 में भारत को जापान से कोई ऋण मिला है,

(ख) यदि हाँ, तो कितना ;

(ग) उपर्युक्त ऋण का भुगतान कब तक किया जायगा और इस पर किस दर से व्याज दिया जायगा, और

(घ) उपर्युक्त ऋण का उपयोग किन कार्यों के लिये किया जायगा ?

वित्त मंत्री (श्री यशवन्तराव चव्हाण) :

(क) जी, हाँ। 20 अप्रैल, 1971 को जापान के निर्यात-आयात बैंक और जापान के कुछ अन्य सहयोगी बैंकों के साथ एक ऋण-कारण पर हस्ताक्षर किये गये थे।

(ख) ऋण की राशि 19.04 करोड़ रुपये (2.539 करोड़ डालर) है।

(ग) यह ऋण 20 वर्ष की अवधि में

बुकाया जाना है जिसमें 7 वर्ष की रियायती अवधि भी शामिल है ; इसमें ब्याज की दर 5 प्रतिशत वार्षिक है ।

(घ) इस ऋण का उपयोग जापान से वस्तुओं, कच्चे माल, मध्यवर्ती वस्तुओं, संघटकों, फालतू पुर्जों, इस्पात के रोलों आदि का आयात करने के लिए और राष्ट्रीय लघु उद्योग निगम के लिए मशीनों का आयात करने के लिए किया जायगा ।

#### Company Executives in India

1269. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of COMPANY AFFAIRS be pleased state :

(a) The actual number of company executives in India both of Indian origin as well as of foreign origin, on 1st January, 1969, 1970 and 1971 separately, year-wise and nationality-wise and also group-wise getting salaries between Rs. 1000/- and Rs. 200. /-, Rs. 2001/- and Rs. 5000/- Rs. 5001/- and Rs. 8000/- and Rs. 8001/- and above p. m. ; and

(b) the number of the above-said executives in banks, petroleum and Chemical concerns, tea, rubber, pharmaceuticals and engineering companies set up with foreign collaboration in India, separately, category-wise and salary group-wise ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY):

(a) and (b). The information asked for is not readily available with the Department as the same is not required to be furnished by the companies in terms of the provisions of the Companies Act, 1956.

**Appointment of Managing Director of M/s. Goodyear India Ltd.**

1270. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether M/s. Goodyear India Limited have in their Annual General Meeting held on 5th May, 1971 approved the appointment of a

new Managing Director on a salary of Rs. 11,000 p. m. plus Commission upto Rs. 1,50,000 maximum per annum vide their Resolution No. 5 with effect from the 27th April, 1971 for a period of five years, alongwith other prerequisites ;

(b) whether it violates the directives of Government regarding maximum remunerations that can be drawn by company executives ;

(c) whether Government have approved the aforesaid appointment ; and

(d) if so, the action Government are taking to bring down the remuneration of the said Managing Director within the provisions of the last directives of Government on this subject ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY):

(a) M/s. Goodyear India Ltd , has submitted an application under Section 269 of the Companies Act, for approval to the appointment of Mr. Parks Clrestman as the Managing Director of the company for a period of five years with effect from 27th April, 1971, on a salary of Rs. 11,000/- per month plus commission of 1% on the net profits of the company, subject to a maximum of Rs. 1,50,000/- per annum by way of salary and commission together, plus other prerequisites.

(b) and (c). The application of the company is under consideration of Government.

(d) Does not arise.

#### Fuel Cost in Indian Airlines and Air-India

1271. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the approximate cost of fuel per hour of running of various aircrafts with Indian Airlines and Air India ;

(b) how does it compare with similar aircrafts with other top Airlines of the world ; and

(c) the steps taken to reduce the fuel cost in India ?